

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 11<sup>th</sup> MARCH, 2026

No. 73 A : Consequent upon issuance of Notification No. 08/Variya Niyukti-02/2025 ka. 1195-1202 dated 26.02.2026 by the Department of Personnel, Administrative Reforms and Rajbhasha, Government of Jharkhand, Ranchi [with reference to Advt. No. 01/2024/ Apptt.] regarding appointment of the following candidates to the post of District Judge in the Jharkhand Superior Judicial Service under Rule 4 (a) of "The Jharkhand Superior Judicial Service (Recruitment, Appointment & Conditions of Service) Rules, 2001", the 08 (Eight) newly recruited Officers (mentioned at Column no. 2) are posted in the manner as mentioned in Column no. 3 of the table given below from the date they assume charge as such:-

Sl.No.	Name of the newly recruited Officers	Place of posting on appointment as
1	2	3
1.	Ms.Varda	Additional Judicial Commissioner, Ranchi
2.	Mr. Deepak Kumar	District & Additional Sessions Judge, Latehar
3.	Ms. J. Janani	District & Additional Sessions Judge, Dhanbad
4.	Mr.Ashutosh Kumar Mishra	District & Additional Sessions Judge, Dumka
5.	Mr. Sushil Kumar Singh	District & Additional Sessions Judge, Giridih
6.	Mr. Shiv Karan	District & Additional Sessions Judge, Sahebganj
7.	Ms. Jyoti Sheel	District & Additional Sessions Judge, Daltonganj
8.	Mr. Vijay Kant Srivastava	District & Additional Sessions Judge, Dhanbad

By order of the Court/-  
Sd/- Satya Prakash Sinha  
Registrar General

Memo. No. 947 /Apptt.

Dated Ranchi, the 11<sup>th</sup> March, 2026

Copy forwarded to the Principal Secretary to the Government, Department of Personnel, Administrative Reforms & Rajbhasha, Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Doranda, Ranchi /the Director, Judicial Academy Jharkhand, Ranchi with a direction to prepare the training schedule immediately/the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/ the Principal District & Sessions Judges of the concerned Judgeships including the Judicial Commissioner, Ranchi (to accept joining of the respective newly recruited Officers alongwith Medical Certificate as required under Rule 52 of the Jharkhand Service Code & Declaration regarding non accepting/giving dowry at the time of marriage) for information & needful and Ms. Varda, Mr. Deepak Kumar, Ms. J. Janani, Mr.Ashutosh Kumar Mishra, Mr. Sushil Kumar Singh, Mr. Shiv Karan, Ms.Jyoti Sheel, Mr. Vijay Kant Srivastava with a direction to submit their joining by 11/04/2026 alongwith all credentials including the Medical Certificate as required under Rule 52 of the Jharkhand Service Code & Declaration regarding non accepting/giving the dowry, before concerned Principal District & Sessions Judge or Judicial Commissioner, Ranchi.

  
11/3/2026  
Registrar General

HIGH COURT OF JHARKHAND, RANCHI  
CORRIGENDUM  
THE 11<sup>th</sup> MARCH, 2026

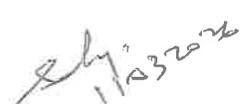
No. 74 /A: In partial modification to this Court's Notification No. 63/A, dated 25.02.2026, the 'Name of the officers with designation and present place of posting (with Judgeship/Department)' mentioned at Sl. No. 3 in column no. 2 shall be read as 'Mr. Chandra Bhanu Kumar, ACJM-cum-Civil Judge (Sr. Division)-I, Chatra' instead of Mr. Manoj Kumar Ram, CJM, Ramgarh [U.O.T. as Civil Judge (Sr. Division) at Chatra].

The modification to the Notification No. 63/A, dated 25.02.2026 of this Court shall apply to the above extent only.

By order of the Court  
Sd/-Satya Prakash Sinha  
Registrar General

Memo. No. 948 /Apptt. .... Dated Ranchi, the 11<sup>th</sup> March, 2026

Copy forwarded to the Principal District & Sessions Judge, Ramgarh/ Principal District & Sessions Judge, Chatra for information and communication to the Officers concerned/Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi/ the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/ Dy. Commissioners and Superintendent of Police of the concerned Districts for information and necessary action.

  
Registrar General

**HIGH COURT OF JHARKHAND, RANCHI**  
**NOTIFICATION**  
**THE 11<sup>th</sup> MARCH, 2026**

No. 75 A : The Civil Judge (Senior Division) named in Column No. (2) of the table given below are appointed as Civil Judge (Senior Division)-I in the Judgeship to be stationed ordinarily at the place mentioned in column No. (3) of the table below.

As indicated in Column No. (4), the Civil Judge (Senior Division)- I is also vested with the powers of a Judge of a Court of Small Causes with the necessary pecuniary and territorial jurisdiction for the trial of suits cognizable by such a Court.

The powers vested as per Column No. (4) should not, however, be exercised by the Officer concerned unless it is published in the Jharkhand Gazette or the District Gazette.

Sl. No.	Name of the Officer with Designation and present place of posting (with judgship) [UOT/UOP, if any]	a) Designation at the new station b) Place where the officer is to be ordinarily stationed at c) Name of the judgship in which appointed on transfer	Special powers with which the officer is vested at the new station.
(1)	(2)	(3)	(4)
1.	Mr. Manoj Kumar Ram, CJM, Ramgarh  [Under order of transfer as Civil Judge (Sr. Division) at Chatra]	a) Civil Judge (Sr. Division) b) Chatra c) Chatra	S.C.C. powers of Rs.1500/- within the local limits of Chatra Munsifi

This notification will come to effect from 01.04.2026 .

By order of the Court  
Sd/-(Satya Prakash Sinha)  
Registrar General

Memo. No. 949/Apptt. .... Dated Ranchi, the 11<sup>th</sup> March, 2026

Copy forwarded to the concerned Principal District & Sessions Judges for information and communication to the Officer concerned / the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi/ the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/the Dy. Commissioner of the concerned District for information and necessary action.

The concerned Principal District & Sessions Judge is requested to see that the notification is published in the District Gazette within the time prescribed as per Court's letter No.7988-8020 dated 11.06.1986.

  
Registrar General

HIGH COURT OF JHARKHAND, RANCHI  
CORRIGENDUM  
THE 11<sup>th</sup> MARCH, 2026

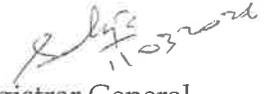
**No. 76 /A:** In partial modification to this Court's Notification No. 63/A, dated 25.02.2026, the 'Name of the officers with designation and present place of posting (with Judgeship/Department)' mentioned at Sl. No. 3 in column no. 2 shall be read as 'Mr. Chandra Bhanu Kumar, ACJM-cum-Civil Judge (Sr. Division)-I, Chatra' instead of Mr. Manoj Kumar Ram, CJM, Ramgarh [U.O.T. as Civil Judge (Sr. Division) at Chatra].

The modification to the Notification No. 63/A, dated 25.02.2026 of this Court shall apply to the above extent only.

By order of the Court  
Sd/- Satya Prakash Sinha  
Registrar General

Memo. No. 950 /Appt. .... Dated Ranchi, the 11<sup>th</sup> March, 2026

Copy forwarded to the Principal District & Sessions Judge, Ramgarh/ Principal District & Sessions Judge, Chatra for information and communication to the Officer: concerned/Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi/ the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/ Dy. Commissioners and Superintendent of Police of the concerned Districts for information and necessary action.

  
Registrar General

**HIGH COURT OF JHARKHAND, RANCHI**  
**CORRIGENDUM**

**THE 11<sup>TH</sup> MARCH, 2026**

**No. 77 A:** In partial modification to this Court's notification no. 70/A dated 25.02.2026, 'the Name of Judgeship/place' & 'New Designation of the officer' mentioned against the name of Ms. Kanchan Toppo, SDJM-cum-PM, J.J. Board, Koderma be read as "**Ghatshila (Jamshedpur)**" instead of "Jamshedpur" and "**Addl. Civil Judge (Jr. Div.)-cum-JM, Ghatshila (Jamshedpur)**" instead of "Addl. Civil Judge (Jr. Div.)-cum-JM, Jamshedpur" respectively.

This above Notification is modified to this extent only.

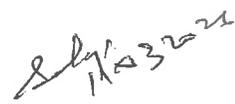
By order of the Court,

**Sd/- Satya Prakash Sinha**  
Registrar General

**Memo No. 951 /Apptt.**

**Dated Ranchi the 11<sup>th</sup> March, 2026**

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), Ranchi / the concerned Principal District & Sessions Judges for information and communication to the officer concerned/the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court.

  
Registrar General

**HIGH COURT OF JHARKHAND, RANCHI**

**NOTIFICATION**  
**THE 11<sup>TH</sup> MARCH, 2026**

**No. 78 A:** In exercise of powers conferred under Sub-section 3 of Section 9 of the Bharitya Nagrik Suraksha Sanhita, 2023, the Court has been pleased to confer the powers of Judicial Magistrate 1<sup>st</sup> class upon the Judicial Officer named in Column no. 02 to be exercised at her respective place of posting, shown in Column no. 03 of the table:-

Sl. No.	Name of the officer with designation and present place of posting	New place of posting on transfer
01	02	03
1.	Ms. Kanchan Toppo, SDJM-cum-PM, J.J. Board, Koderma [U.O.T. to Ghatshila (Jamshedpur)]	Ghatshila (Jamshedpur)

The Principal District & Sessions Judge, Jamshedpur is hereby directed to use his own discretionary powers in distributing judicial works to the aforesaid Officer.

This notification will come to effect from 01.04.2026.

By Order of the Court,  
Sd/-Satya Prakash Sinha  
Registrar General

**Memo No. 952 /Apptt.**

**Dated Ranchi the 11<sup>th</sup> March, 2026**

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), Ranchi / the concerned Principal District & Sessions Judges for information and communication to the officer concerned/the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court.

  
Registrar General